

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. CA 1452/88

Dated: 10.8.1989

Dr. B. Jena Applicant

Vs.

Union of India Respondents

Coram: Hon'ble Mr. P.K. Kartha, Vice Chairman(J)
Hon'ble Mr. P.C. Jain, Member(A)

For the Applicant Shri R.L.Sethi,
Counsel.

For the Respondents Mrs. Raj Kumari Chopra,
Counsel.

Heard the learned counsel of both parties.

2. Learned counsel for the respondents states that she has filed the counter-affidavit on behalf of the respondents on 9.8.1989 with a copy to the applicant. However, a copy of the counter has not been placed on the file. According to the learned counsel for the applicant, the respondents have already issued orders of promotion of the applicant vide their letter dated 27.3.1989 which ^{has been} filed as Annexure-RI to the counter-affidavit. In view of this, the learned counsel of the applicant states that the application has become infructuous and he does not wish to pursue the same any longer. In the circumstances of the case, the application is dismissed as having become infructuous.

(*ca.*)
(P.C.JAIN)
MEMBER

R.K.K.
(P.K.KARTHA)
VICE CHAIRMAN